

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/MP/2024**

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113, and 119 of the Conduct of Business Regulations, 1999 for the execution of order dated 1.11.2019 read with order dated 27.1.2022 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under order dated 1.11.2019 read with order dated 27.1.2022 in Petition No. 298/MP/2018.

Petitioner : DVC

Respondent : WBSEDCL

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, DVC  
Shri Nihal Bharadwaj, Advocate, DVC  
Shri Shivam Kumar, Advocate, DVC  
Shri Kshitij Pandey, Advocate, DVC  
Shri Akshat Jain, Advocate, WBSEDCL

**Record of Proceedings**

Based on the consent of the parties, the hearing of the petition was adjourned. The parties are directed to complete their pleadings by **25.10.2024**, if not done earlier.

2. The Petition shall be listed for hearing on **19.11.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

